

SLP(C)No. 21463 OF 2003

ITEM No.45

Court No. 9

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21463/2003

(From the judgement and order dated 02/09/2003 in CWP 13835/2003  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

JIT RAM & ANR.

Petitioner (s)

VERSUS

PUNJAB UNIVERSITY, CHANDIGARH & ANR.

Respondent (s)

Date : 05/12/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL  
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s)Mr. R.K. Kapoor,Adv.  
Mr. B.R. Kapur,Adv.  
Mr. M.K. Verma,Adv.  
Mr. S.K. Khatri,Adv.  
Mr. Anis Ahmed Khan,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

In view of the observation made in the impugned order to the effect that "the petitioners, may if so advised, take recourse to any other remedy as may be available to them", learned counsel for the petitioners is permitted to withdraw the special leave petition.

The special leave petition is, accordingly, dismissed as withdrawn.

[ T.I. Rajput ][ Shelly Sengupta ]  
Court Master Court Master